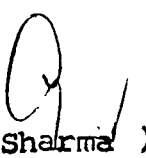
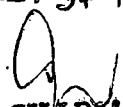
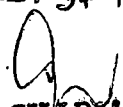


In The Central Administrative Tribunal Jaipur Bench, Jaipur

OA./TA/MP. No. 199

State of Rajasthan Versus S.S. Darbari

Date of Order	Orders
9.7.96	<u>MA No.303/96 (CA No.656/93.)</u> Mr.U.D.Sharma, counsel for the applicant Mrs. Babita Sharma, brief-holder for Mr.R.N.Mathur, counsel for the respondent The learned brief-holder for Mr. Mathur, counsel for the respondent prays for time to file reply to the MA, which may be filed within fifteen days. May be listed for admission on 26.7.1996.  (O.P.Sharma) Member (A)  (Gopal Krishna) Vice Chairman
26-7-96	<u>MA NO. 303/96 (OA 656/93)</u> Mr. U.D. Sharma, counsel for the applicant in MA Mrs. Babita Sharma, Brief - holder for Mr. R.N. Mathur, counsel for the respondent In this Misc. Application filed by State of Rajasthan which is one of the respondents in OA No. 656/93, it has been prayed that extension of time by one month may be granted for imple- menting the order of the Tribunal passed in the aforesaid OA. The learned Counsel for State of Rajasthan states that the Hon'ble Supreme Court have since granted a stay against the implementation of the judgment of the Tribunal in the said case as seen from the communication dated 10-7-96 received from the Advocate-on-Record on behalf of the respondents. In the circumstances, he states that this application has become infructuous. It is accordingly dismissed.  (RATTAN PRKASH) Judicial Member  (O. P. SHARMA) Administrative Member

*Reply Not
filed
17-7-96*

*Recd by
Sh. S. Darbari*

6/8/96

*Copy issued to
Sh. S. S. Darbari
vire 5063
di 7-8-96*